

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
CP-115/241-242/PB/2018  
IA/05/2024

**IN THE MATTER OF:**  
**Pradeep Khatar**

...APPLICANT

**Vs.**

**M/s. Tecno Easycrete Pvt Ltd**

...RESPONDENT

**Section**  
**U/s 241-242**

**Order delivered on 06.06.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Advocate Prabhat Kumar

**For the Respondent**

:Mr. Kshitij Goel, Counsel for the  
Respondent No. 4, Mr. Rajesh  
Kumar Advocate for Respondent  
no.1,2 &3

**ORDER**

**IA/05/2024**

Ld. Counsel on behalf of R-1 to R-3 is present. Ld. Counsel on behalf of R-4 is present. Ld. Counsel on behalf of the R-1 to R-3 submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same be reflected on the e-portal. Ld. Counsel on behalf of R-4 sought time to file reply. Time prayed for is granted. List the matter on **22.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**